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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**Co. Appeal No. 77/252/NCLT/AHM/2017**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

**Name of the Company:** Dr. Rajeshkumar H Acharya POA of  
Dr. Bela M Talwar  
(Panetar Hotels & Resorts Pvt. Ltd)  
V/s.  
Registrar of Companies, Gujarat.

**Section of the Companies Act:** Section 252 of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Khushbu Suthar	C.S.	Appellant,	
2.				

**ORDER**

Learned PCS Ms. Khushbu Suthar present for Appellant. None present for ROC.

Proof of service of notice on ROC filed but 15 days is not over.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter on 10.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**